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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 08<sup>th</sup> day of APRIL 2005.

Original Application NO. 401 of 2005

Hon'ble Mr. S.P. Arya, Member (A)  
Hon'ble Mr. K.B.S. Rajan, Member (J)

Bans Narain S/o Sri Ram Kisun,  
R/o Vill Balkisunpur, Post Office Uditpur,  
Varanasi.

..Applicant

By Adv : K.P.S. Yadav

V E R S U S

1. The Union of India through the Secretary,  
Ministry of Communication,  
Department of Post, Govt. of India,  
New Delhi.
2. Post Master General, Varanasi Mandal,  
Varanasi.
3. Senior Superintendent of Post Offices,  
West Division,  
Varanasi.

...Respondents.

By Adv : Sri S. Singh.

O R D E R

By S.P. Arya, Member A

This case seeks for setting aside the  
suspension order dated 25.11.2004 passed by  
respondent No. 3.

2. Upon hearing the learned counsel and perusal of  
the pleadings in the OA it is found that no appeal  
has been filed against the suspension order.

Suspension though is not a punishment is appealable

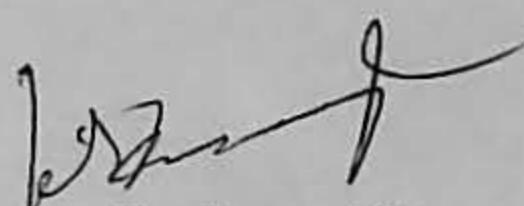
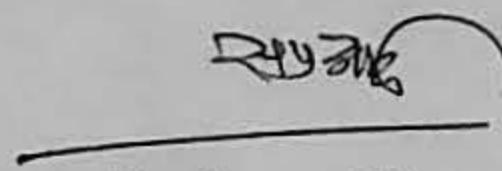
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under Rule 23 of the CCS (CCA) Rules 1965. The OA cannot be entertained unless the departmental remedies have been exhausted. Applicant may file appeal and if the said appeal is not decided by the Competent Authority within two months and the grievances of the applicant still ~~persists~~ <sup>persists &</sup> he may approach the appropriate forum. The appeal may be filed before the competent Authority within 10 days.

3. With these observations the OA stands disposed of with no order as to costs.

  
Member (J)  
Member (A)

/pc/